

1	2	3	4	5	6
12	1972	JAG (SS)	4	3	One officer not promoted for want of vacancy.
13	1973	JAG (SS)	9	7	Two officers not promoted for want of vacancies.
14	1971 (Reviewed in 1972)	JAG (JS)	21	21	
15	1978	JAG	30	26	One officer refused promotion and three officers were already appointed to JAG as direct recruits.
16	1971 (Reviewed in 1971)	Grade-I	29	29	
17	1978	Grade-I	80	80	The DPC had empanelled all the eligible officers irrespective of the number of vacancies. As there were only 10 vacancies only 10 officers were promoted.
18	1972	Grade-II	54	10	
19	1978	Grade-II	58	44	Some of the vacancies reserved for SC/ST are to be dereserved with the concurrence of DP & AIR after which the remaining officers will be promoted.
20	1972 (Reviewed in 1972)	Grade-III	112	40	The DPC had empanelled all the eligible officers irrespective of the number of vacancies. As there were only 40 vacancies only 40 officers were promoted.
21	1978	Grade-III	323	323	

Verdict of Supreme Court regarding its Powers to Grant Special Leave to Appeal

10756. SHRI G. Y. KRISHNAN:
SHRI K. MALLANNA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government have not accepted the Supreme Court's request to letter its powers to grant special leave to appeal from any judgment on any matter; and

(b) if so, the details regarding the arguments in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). It

appears that the reference is to the suggestion made by the Chief Justice of India recently at the All India Law Seminar held in Cochin that Special Leave Petition to the Supreme Court should lie only against decisions rendered by the High Court under Article 226 of the Constitution and that appropriate amendments should be made to Article 136 of the Constitution for the same. If so, the suggestion made by the Chief Justice cannot be treated as a proposal made by the Court to the Government and the question of Government accepting or not accepting the same does not arise.

Sometime in 1977, a proposal had also been received from the Court suggesting that Articles 136 and 145 of the Constitution should be amended so as to enable the Court to frame Rules

to either expressly limit or regulate the exercise of extraordinary jurisdiction of the Supreme Court under Article 136 in various types of cases.

This proposal was out to the Leaders of the Opposition during the course of the discussions on the Constitution Amendment Bills. But as it did not find general acceptance, the proposal was not proceeded with further.

Supersession of Senior Engineers in selection of Deputy Chief Engineers

10757. SHRI RAJ KRISHNA DAWN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) is it a fact that in the Departmental Promotion Committee of the selection of Deputy Chief Engineers in All India Radio and Doordarshan a large number (23) of Senior Engineering officers have been superseded by a very junior engineer;

(b) if so, what is the basis of such an unusual action in the case of officers who have undergone a number of selection grades earlier,

(c) whether Government has received representations from the affected officers and whether these have been reviewed individually by an independent authorised rather than the same selection committee;

(d) whether the norms of the DPC are the same each year or whether these differ year to year what were the norms last year; and

(e) is there any limit to the extent of supersession or it is un-limited?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (e). A proposal was sent to the Union Public Service Commission by Government for convening a meeting of the Departmental Promotion Committee for preparing a panel of 10 officers of the cadre of Senior Engineer in All India Radio/Doordar-

shan (Rs. 1500—1800) for promotion to the cadre of Deputy Chief Engineer (Rs. 1800—2000). The meeting of the D.P.C., with a member of the U.P.S.C. as Chairman, was held in the U.P.S.C. on 1-3-1979. The D.P.C. considered the confidential reports of 30 seniormost eligible officers and prepared a panel of 10 officers for an equal number of vacancies expected to arise during 12 to 18 months from the date of the meeting of D.P.C. In this panel, the officers who was at S. No. 126 in the seniority list of Senior Engineers was placed at S. No. 3 superseding 23 officers.

2. A number of representations were received from the affected officers. These were examined and it was felt that such supersession was not unusual in Government service and was strictly according to rules on the subject. Further, the D.P.C. was presided over by a member of the U.P.S.C. Therefore, the question of reviewing the panel on the basis of the representations received does not arise

3. The procedure to be observed by Departmental Promotion Committees for drawing up select lists for promotion by the selection method has been laid down by Government. The D.P.C. draws up the panel for promotion on the basis of assessment of the record of work and conduct of the officers concerned. The extent of supersession is limited to the number of officers considered by the D.P.C. for the purpose of drawing up the panel.

Capacity utilisation of copper smelter at Khetri and Zinc smelting furnace at Vizag

10758. DR. P. V. PERIASAMY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the capacity utilisation of the copper smelter at Khetri and the Zinc smelting furnace at Vizag at present; and

(b) the steps taken to reach 100 per cent capacity utilisation at these two places?